

Justice R. M. Lodha (Retd.) Committee
(In the matter of PACL Ltd.)
Hearing before Shri Anubhav Roy, Recovery Officer

Unique ID of Objection Petition: SEBI/PACL/OBJ/AR/00074/2024

File No.: 1413

Name of the Objector: Anchuri Vankata Reddy

MR No.: 8372/19, 8373/19 and 15647/18

Record of Proceedings

1. The captioned objection was taken up on 08.04.2025, for further proceedings in the matter.
2. The instant objection has been filed by Anchuri Venkata Reddy, objecting the attachment of properties i.e., admeasuring Ac. 05-60 Cents in Survey No. 504, Ac. 06-24 Cents in Survey No. 505, Ac. 05-93 Cents in Survey No. 506, Ac. 06-84 Cents in Survey No. 510, Ac. 05-13 Cents in Survey No. 511, Ac. 06-17 Cents in Survey No. 513, Ac. 10-70 Cents in Survey No. 536, Ac. 09-71 Cents in Survey No. 537 and Ac. 09-16 Cent in Survey No.s 538, a total of land admeasuring Ac. 65-15 Cents situated at Bandagani Pali Village, Udayagiri Mandal, SPSR Nellore District, A.P, covered in MR No 8372/19, 8373/19 and 15647/18, which stands attached by the Committee.
3. Upon perusing the objection and the documents attached thereto, certain documents were found deficient and therefore, vide deficiency letter dated 20/01/2025, mentioning therein the said deficiencies, was issued to the Objector via Speed Post AD at the correspondence address of the Objector viz House no. 22-62, R.K 198, Radha Krishna Nagar, Malkajgiri, Hyderabad – 500047, advising him to make good the deficiencies within a period of 30 days from receipt of the said letter. It is noted that the deficiency letter sent via Speed Post AD was duly delivered to the Objector. However, even after lapse of the timeline, no response was received from the Objector. In view of the same, a final opportunity was granted to the Objector to make good the deficiencies enlisted

Anubhav Roy



in the deficiency letter dated 27/02/2025. within a period of 7 days from the receipt of the communication, which was sent through speed post on aforesaid address.

4. It is noted that till date neither the objector has furnished the requisite documents/information, nor has sought any extension of time for this purpose.
5. In view of the non-furnishing of documents/information, the present objection cannot be proceeded further in its present form.
6. Given the above facts, the objection raised by the Objector is disposed of, without any determination on the merits.



Anubhav Roy
Recovery Officer

For and on behalf of Justice (Retd.) R.M. Lodha Committee
(in the matter of PACL Ltd.)



अनुभव रॉय / ANUBHAV ROY
उप महाप्रबन्धक एवं वसूली अधिकारी
Deputy General Manager & Recovery Officer
न्यायमूर्ति (सेवानिवृत्त) आर.एम. लोधा कमेटी
Justice (Retd.) R.M. Lodha Committee
(बी.ए.सी.एल.सी. के मामले में संकटित. मुंबई) / In the Matter of Pacl Ltd. Mumbai)